

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

R.P. No. 3 of 2013 & IA No. 126 of 2013
In Appeal No. 172 of 2011

Dated : 17th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Sardar Power Pvt. Ltd. Review Petitioners-
Appellant(s)**

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant(s): Mr. K. Gopal Choudhary

**Counsel for the Respondent(s): Mr. K.V. Mohan and
Mr. K.V. Balakrishnan for APERC
Mr. A Subba Rao
Ms. Swapna Seshadri**

R.P. No. 4 of 2013 in Appeal No. 166 of 2011

**Biomass Energy Developers
Association & Ors. Review Petitioners-
Appellant(s)**

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant(s): Mr. K. Gopal Choudhary

**Counsel for the Respondent(s): Mr. A Subba Rao
Ms. Swapna Seshadri
Mr. K.V. Balakrishnan for APERC**

R.P. No. 5 of 2013 & IA-115 of 2013
In Appeal No. 168 of 2011

**M/s South Indian Sugar Mills
Association & Ors.**

**..... Review Petitioners-
Appellant(s)**

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Ors.**

..... Respondent(s)

Counsel for the Appellant(s): Mr. Challa Gunaranjan

**Counsel for the Respondent(s): Mr. K.V. Mohan and
 Mr. K.V. Balakrishnan for APERC
 Mr. A Subba Rao
 Ms. Swapna Seshadri**

ORDER

We have heard the learned counsel for the parties. Written submissions have been filed by all the parties.

Mr. Challa Gunaranjan, the learned petitioner counsel for R.P. No. 5 of 2013 wants to file written submissions. He is permitted to file the same within 2 days after serving copy on the other side.

Judgment is reserved.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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